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Concerning the Dimensions and Weights of Vehicles
Permitted to Travel on Certain Roads of the
Contracting Parties. Geneva, 16 September 1950



EUROPEAN AGREEMENT
ON THE APPLICATION OF ARTICLE 3 OF ANNEX 7
OF THE 1949 CONVENTION ON ROAD TRAFFIC
CONCERNING THE DIMENSIONS AND WEIGHTS OF VEHICLES
PERMITTED TO TRAVEL ON CERTAIN ROADS
OF THE CONTRACTING PARTIES
SIGNED AT GENEVA ON 16 SEPTEMBER 1950



ACCORD EUROPEEN
PORTANT APPLICATION DE L'ARTICLE 3 DE L'ANNEXE 7
DE LA CONVENTION SUR LA CIRCULATION ROUTIERE DE 1949
CONCERNANT LES DIMENSIONS ET POIDS DES VEHICULES
ADMIS A CIRCULER SUR CERTAINES ROUTES
DES PARTIES CONTRACTANTES
SIGNE A GENEVE LE 16 SEPTEMBRE 1950

UNITED NATIONS
1951

**EUROPEAN AGREEMENT ON THE APPLICATION OF ARTICLE 3 OF ANNEX 7 OF THE
1949 CONVENTION ON ROAD TRAFFIC CONCERNING THE DIMENSIONS AND
WEIGHTS OF VEHICLES PERMITTED TO TRAVEL ON CERTAIN ROADS OF THE
CONTRACTING PARTIES**

THE CONTRACTING PARTIES,

ASSEMBLED under the auspices of the Economic Commission for Europe at Geneva,

DESIROUS of developing and intensifying, to the greatest possible extent compatible with road safety requirements, vehicle traffic on the roads, the use of which lies within their jurisdiction,

CONSIDERING that article 23 of the 1949 Convention on Road Traffic provides for the conclusion of regional agreements designating the roads of the Contracting Parties on which certain vehicles are permitted to travel in accordance with the provisions of annex 7 of that Convention.

CONSIDERING, furthermore, that article 3 of annex 7 provides that Contracting Parties may conclude regional agreements increasing the permissible maximum dimensions and weights beyond those in the list given in that annex,

HAVE AGREED on the following provisions:

ARTICLE 1

1. On the roads designated in the attached annex by the Contracting Parties to the present Agreement, the permissible maximum dimensions and weights, unladen or with load, provided

that no vehicle shall carry a maximum load in excess of that declared permissible by the competent authority of the country in which it is registered, shall be as follows:

	<i>Metres</i>
(a) Overall width	2.50
(b) Overall height	4.00
(c) Overall length:	
Goods vehicles with two axles	10.00
Passenger vehicles with two axles ..	11.00 ¹
Vehicles with three or more axles ..	12.00
Articulated vehicles	14.00
Combination of vehicles with one trailer	18.00
Combination of vehicles with two trailers	22.00
	<i>Metric tons</i>
(d) Permissible maximum weight:	
(i) Per single axle or per each axle of a group of two coupled axles	10.00
(ii) On the understanding that the permissible maximum weight may not exceed the following limits:	
Vehicles with two axles	19.00
Vehicles with three axles	26.00
Articulated vehicles	35.00
Combination of vehicles with one trailer	40.00

¹ May be raised to 12 metres provided that the rear overhead does not exceed 6/10 of the wheelbase or 3.50 metres in total length.

**ACCORD EUROPEEN PORTANT APPLICATION DE L'ARTICLE 3 DE L'ANNEXE 7
DE LA CONVENTION SUR LA CIRCULATION ROUTIERE DE 1949 CONCERNANT LES
DIMENSIONS ET POIDS DES VEHICULES ADMIS A CIRCULER SUR CERTAINES
ROUTES DES PARTIES CONTRACTANTES**

LES PARTIES CONTRACTANTES,

RÉUNIES sous les auspices de la Commission économique pour l'Europe à Genève,

DÉSIREUSES de développer et d'intensifier, dans la plus grande mesure compatible avec les exigences de la sécurité routière, la circulation des véhicules sur les routes dont elles ont le droit de réglementer l'usage,

CONSIDÉRANT que l'article 23 de la Convention sur la circulation routière de 1949 prévoit la conclusion d'accords régionaux désignant les routes des Parties Contractantes sur lesquelles sont admis à circuler certains véhicules, conformément aux dispositions de l'annexe 7 de ladite Convention,

CONSIDÉRANT, d'autre part, que l'article 3 de l'annexe 7 prévoit que les Parties Contractantes pourront conclure des accords régionaux fixant des dimensions et poids maxima autorisés à des chiffres plus élevés que ceux de la liste contenue à ladite annexe,

SONT CONVENUES des dispositions suivantes:

ARTICLE PREMIER

1. Sur les routes désignées à l'annexe ci-jointe par les Parties Contractantes au présent Accord, les dimensions et poids maxima autorisés, à vide ou en charge, sous réserve qu'aucun

véhicule ne devra transporter une charge dépassant la charge déclarée admissible par l'autorité compétente du pays d'immatriculation, sont les suivants:

	<i>Mètres</i>
a) Largeur totale	2,50
b) Hauteur totale	4,00
c) Longueur totale:	
Camions à deux essieux	10,00
Véhicules de transport de voyageurs à deux essieux	11,00 ¹
Véhicules à trois essieux ou plus ...	12,00
Véhicules articulés	14,00
Ensembles de véhicules couplés ne comportant qu'une remorque	18,00
Ensembles de véhicules couplés comportant deux remorques	22,00
	<i>Tonnes métriques</i>
d) Poids maximum autorisé:	
i) Sur un essieu simple ou sur chaque essieu d'un groupe de deux essieux couplés	10,00
ii) Etant entendu que le poids maximum autorisé ne peut dépasser les limites ci-après:	
Véhicules à deux essieux	19,00
Véhicules à trois essieux	26,00
Véhicules articulés	35,00
Ensembles de véhicules couplés ne comportant qu'une remorque	40,00

¹ Pouvant être portée à 12 mètres sous la réserve que le porte-à-faux arrière ne dépasse pas les 6/10èmes de l'empattement, ni la longueur absolue de 3,50 m.

2. Any combination of vehicles, the overall length of which exceeds 14 metres, must be provided with a receiving device enabling the driver to perceive the warnings of road users wishing to overtake him. This provision shall come into force one year after the date on which the Contracting Parties shall have notified each other that they have approved at least one device conforming to satisfactory technical standards.

ARTICLE 2

1. Any Contracting Party may at any time notify the Secretary-General of the United Nations that, as from the date of the said notification, this Agreement shall cease to apply for a limited or unlimited period to a particular road designated in the annex hereto.

2. Any Contracting Party may at any time notify the Secretary-General of the United Nations that, as from the date of the said notification, it will designate a new road other than those designated in the annex hereto on which vehicles, of which the permissible maximum dimensions and weights conform to the provisions of this Agreement, shall be permitted to travel.

3. The Secretary-General shall bring the above-mentioned notifications to the attention of the other Contracting Parties.

ARTICLE 3

1. This Agreement shall be open until 30 June 1951 for signature and, after that date, for accession by the countries participating in the work of the Economic Commission for Europe.

2. The instruments of accession and, if required, of ratification shall be deposited with the Secretary-General of the United Nations who shall notify all the countries referred to in paragraph 1 of this article of the receipt thereof.

ARTICLE 4

This Agreement may be denounced by means of six months' notice given to the Secretary-General of the United Nations, who shall notify the other Contracting Parties thereof. After the expiration of the six months' period, the Agreement shall cease to be in force as regards the Contracting Party which has denounced it.

ARTICLE 5

1. This Agreement shall enter into force when three of the countries referred to in article 3, paragraph 1 above, shall have become Contracting Parties thereto.

2. It shall terminate if at any time the number of Contracting Parties thereto is less than three.

ARTICLE 6

Any dispute between any two or more Contracting Parties concerning the interpretation or application of this Agreement, which the Parties are unable to settle by negotiation or by another mode of settlement, may be referred for decision, at the request of any one of the Contracting Parties concerned, to an arbitral commission, of which each of the Contracting Parties concerned shall designate a member and the chairman of which shall be appointed by the Secretary-General of the United Nations.

ARTICLE 7

1. The original of this Agreement shall be deposited with the Secretary-General of the United Nations who shall transmit a certified copy thereof to each of the countries referred to in article 3, paragraph 1.

2. The Secretary-General is authorized to register this Agreement upon its entry into force.

2. Tout ensemble de véhicules couplés dont la longueur dépasse 14 m. doit être muni d'un appareil récepteur permettant au conducteur de percevoir les avertissements des usagers de la route qui veulent le dépasser. Cette disposition entrera en vigueur un an après que les Parties Contractantes se seront mutuellement informées qu'elles ont pu agréer au moins un appareil remplissant des conditions techniques satisfaisantes.

ARTICLE 2

1. A tout moment, toute Partie Contractante pourra notifier au Secrétaire général des Nations Unies qu'à dater de sa notification, elle exclut, pendant une période limitée ou illimitée, telle ou telle route désignée à l'annexe ci-jointe, de l'application du présent Accord.

2. A tout moment, toute Partie Contractante pourra notifier au Secrétaire général des Nations Unies qu'à dater de sa notification, elle désigne une nouvelle route autre que celles désignées à l'annexe ci-jointe, sur laquelle seront admis à circuler les véhicules dont les dimensions et poids maxima répondent aux dispositions du présent Accord.

3. Le Secrétaire général portera à la connaissance des autres Parties Contractantes les notifications visées ci-dessus.

ARTICLE 3

1. Le présent Accord sera ouvert jusqu'au 30 juin 1951 à la signature et, après cette date, à l'adhésion des pays participant aux travaux de la Commission économique pour l'Europe.

2. Les instruments d'adhésion et, s'il y a lieu, de ratification seront déposés auprès du Secrétaire général des Nations Unies qui les notifiera à tous les pays visés au paragraphe 1 du présent article.

ARTICLE 4

Le présent Accord pourra être dénoncé au moyen d'un préavis de six mois donné au Secrétaire général des Nations Unies qui notifiera cette dénonciation aux autres Parties Contractantes. A l'expiration de ce délai de six mois, l'Accord cessera d'être en vigueur pour la Partie Contractante qui l'aura dénoncé.

ARTICLE 5

1. Le présent Accord entrera en vigueur lorsque trois des pays visés à l'article 3, paragraphe 1, ci-dessus en seront devenus Parties Contractantes.

2. Il prendra fin si, à un moment quelconque, le nombre des Parties Contractantes est inférieur à trois.

ARTICLE 6

Tout différend entre deux ou plusieurs Parties Contractantes touchant l'interprétation ou l'application du présent Accord que les Parties n'auraient pu régler par voie de négociations ou par un autre mode de règlement, pourra être porté, à fin de décision, à la requête d'une quelconque des Parties Contractantes intéressées, devant une commission arbitrale, pour laquelle toute Partie Contractante intéressée désignera un membre et dont le président sera désigné par le Secrétaire général des Nations Unies.

ARTICLE 7

1. L'original du présent Accord sera déposé auprès du Secrétaire général des Nations Unies qui en transmettra une copie certifiée conforme à chacun des pays visés à l'article 3, paragraphe 1.

2. Le Secrétaire général est autorisé à enregistrer le présent Accord au moment de son entrée en vigueur.

IN FAITH WHEREOF the undersigned representatives, having communicated their full powers, found in good and due form, have signed this Agreement.

DONE at Geneva, in a single copy, in the English and French languages, both texts being equally authentic, this sixteenth day of September, one thousand nine hundred and fifty.

EN FOI DE QUOI les représentants soussignés, après avoir communiqué leurs pleins pouvoirs, reconnus en bonne et due forme, ont signé le présent Accord.

FAIT à Genève, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi, le seize septembre mil neuf cent cinquante.

ALBANIA

ALBANIE

AUSTRIA

AUTRICHE

BELGIUM

B^{on} F. DE KERCHOVE

BELGIQUE

BULGARIA

BULGARIE

BYELORUSSIAN SSR

BIÉLORUSSIE

CZECHOSLOVAKIA

TCHÉCOSLOVAQUIE

DENMARK

DANEMARK

EGYPT

ÉGYPTE

FINLAND

FINLANDE

FRANCE

M. LOUËT

FRANCE

GREECE

GRÈCE

HUNGARY

HONGRIE

ICELAND

ISLANDE

IRAQ

IRAK

IRELAND

IRLANDE

ISRAEL

ISRAËL

ITALY

ITALIE

HASHEMITE KINGDOM OF THE JORDAN

ROYAUME HACHÉMITE DU JORDAN

LEBANON

LIBAN

LUXEMBOURG

R. LOGELIN

LUXEMBOURG

NETHERLANDS

PAYS-BAS

NORWAY

NORVÈGE

POLAND

POLOGNE

PORTUGAL

PORTUGAL

ROUMANIA

ROUMANIE

SWEDEN

SUÈDE

SWITZERLAND

SUISSE

SYRIA

SYRIE

TURKEY

TURQUIE

UKRAINIAN SSR

UKRAINE

UNION OF SOVIET SOCIALIST
REPUBLICS

UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES

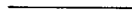
UNITED KINGDOM

ROYAUME-UNI

YUGOSLAVIA

YUGOSLAVIE

A N N E X



A N N E X E

**ROADS OPEN TO VEHICLES THE MAXIMUM DIMENSIONS
AND WEIGHTS OF WHICH ARE BEYOND THOSE SET
FORTH IN ANNEX 7 TO THE 1949 CONVENTION ON
ROAD TRAFFIC**

LUXEMBOURG

1. *International traffic arteries (E)*

E 9. Amsterdam — Genoa via Arlon — *Steinfort* — Luxembourg —
Frisange (31.473 km.) — Metz.

E42. Saarbrücken — *Remich* — Luxembourg — *Echternach* (56.177 km.).

TOTAL: 87.650 km.

2. *Other roads*

<i>Road</i>	<i>Km.</i>
1 Luxembourg — Trier	33.788
4 Luxembourg — Esch	19.655
5 Luxembourg — Longwy	25.027
7 Luxembourg — Diekirch	36.187
15 Ettelbruck — Bastogne	30.720
16 Diekirch — Stavelot	44.100
	TOTAL 189.477

Recapitulation

1. E Roads	87.650
2. Other roads	189.477
	TOTAL 277.127

**ROUTES OUVERTES A LA CIRCULATION DES VEHICULES
DONT LES DIMENSIONS ET POIDS MAXIMA SONT PLUS
ELEVES QUE CEUX PREVUS A L'ANNEXE 7 DE LA
CONVENTION SUR LA CIRCULATION ROUTIERE DE 1949**

LUXEMBOURG

1. *Itinéraires à trafic international (E)*

- E 9. Amsterdam — Gênes par Arlon — *Steinfort* — Luxembourg —
Frisange (31,473 km.) — Metz.
E 42. Sarrebruck — *Remich* — Luxembourg — *Echternach* (56,177 km.).

TOTAL: 87,650 km.

2. *Autres routes*

<i>Routes</i>	<i>Km.</i>
1 Luxembourg — Trèves	33,788
4 Luxembourg — Esch	19,655
5 Luxembourg — Longwy	25,027
7 Luxembourg — Diekirch	36,187
15 Ettelbruck — Bastogne	30,720
16 Diekirch — Stavelot	44,100
	TOTAL 189,477

Récapitulation

1. Routes E	87,650
2. Autres routes	189,477
	TOTAL 277,127

Certified true copy.

Copie certifiée conforme.

For the Secretary-General:

Pour le Secrétaire général:

Oscar Schachter

Acting *Assistant Secretary-General in charge of the Legal Department.*

Secrétaire général adjoint chargé du Département juridique, p. c .

Certified true copy XI.B.5
Copie certifiée conforme XI.B.5
June 2005